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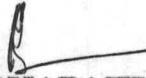
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

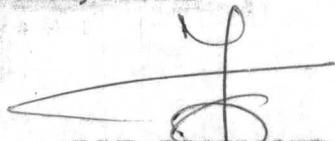
ORIGINAL APPLICATION NO.550 OF 2010
CUTTACK THIS IS THE 24th DAY OF SEPT., 2010

B. Sahoo..... Applicant
Vs.
Union of India & Others..... Respondents

FOR INSTRUCTIONS

1. Whether it be referred to reporters or not?
2. Whether it be circulated to Principal Bench, Central Administrative Tribunal or not?


(C. R. MOHAPATRA)
ADMINISTRATIVE MEMBER


(M.R. MOHANTY)
VICE-CHAIRMAN

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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO.550 OF 2010
CUTTACK THIS IS THE 24th DAY OF SEPT., 2010

CORAM:

**HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN
HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER**

Sri B. Sahoo, aged about 38 years, S/o- Sri M. Sahoo, Village/Post-
Surapratapur, Via-Mathakaragola, Dist-Dhenkanal, Orissa.

..... **Applicant**

By the Advocate(s) **Mr P.K. Padhi,**

Vs.

1. Union of India, represented through it's CPMG, Orissa Circle, Bhubaneswar.
2. PMG, Sambalpur Region, Sambalpur.
3. Director of Postal Services, Sambalpur Region, AI/Po/Dist-Sambalpur.
4. Superintendent of Post Offices, Dhenkanal Division, Dhenkanal.
5. Inspector of Posts, Kamakhya Nagar Sub-Division, Kamakhyanagar, Dhenkanal.

..... **Respondents**

By the Advocate(s) **Mr. S. Barik**



ORDER

(Oral)

O.A. No.550/2010

24.09.2010

HON'BLE MR. M.R. MOHANTY, VICE-CHAIRMAN

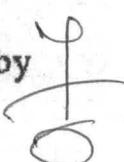
Heard Mr. P.K. Padhi, Ld. Counsel appearing for the Applicant and Mr. S. Barik, Ld. Addl. Standing Counsel for the Union of India (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.

2. Seeking transfer, the (Applicant) a GDS employee represented to the authorities and by way of filing the present on 19.07.2010 under Section 19 of the Administrative Tribunal's Act, 1985, the Applicant has prayed as under:-

“ (i) To direct the Respondents to consider the case of the applicant for his posting at Baisinga as GDSBPM or at Mathakargola as GDSBPM/Packer.
And any other order(s) as the Hon'ble Tribunal deems just and proper in the interest of justice.
And for this act of kindness the applicant as in duty bound shall remain ever pray.”

3. At the time of hearing Mr. Padhi, Ld. Counsel appearing for the Applicant has produced a copy of Government of India (Department of Posts) Lr. No.19-10/2004-GDS, dated 17.07.2006 to say that on the face of the said Government letter/circular GDS Personnel ^{can} ~~^~~ be transferred in appropriate situation.

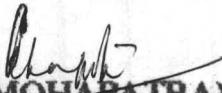
4. Since it is the positive case of the Applicant that his representations are still pending un-disposed of with the Respondents, without any waste of time, we dispose of this case by

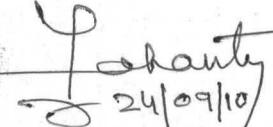


remitting the matter to the Respondents, who should consider the grievances of the Applicant (as raised in his representation and in this O.A) ^{and} while considering the grievances of the Applicant, the Respondents should ^{keep} ~~take~~ in mind the provisions in Government of India (Department of Posts) Lr. No.19-10/2004-GDS, dated 17.07.2006(supra) and do needful/pass a reasoned order, within a period of 90 days from the date of receipt of copies of this order, under intimation to the Applicant.

5. Send copies of this order to the Respondents (together with the copies of this O.A) by Registered Post; at the cost of the Applicant. Mr. Padhi, Ld. Counsel appearing for the Applicant, undertakes to deposit the required postages in course of the day.

6. Free copies of this order be also sent to the Applicant and the Ld. Counsel appearing for the parties.


 (C. R. MOHAPATRA)
 ADMINISTRATIVE MEMBER


 (M.R. MOHANTY)
 VICE-CHAIRMAN
 24/09/10